

**Setting up of big Industries in Orissa**

237. SHRI LAKSHMAN MALLICK:  
Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal under Government's consideration to set up big industries in the State of Orissa; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (b). The Honourable Member may kindly refer to Annexure II of Chapter 23 of the Draft Sixth Five Year Plan (1978—83) Revised, published in December 1979, which contains details regarding large and medium industries and mineral projects proposed to be set up in the Central Sector during 1978—83; this document is however yet to be submitted to the National Development Council for consideration.

**Law and Order Situation**

238. SHRI LAKSHMAN MALLICK:

SHRI SHIV KUMAR SINGH:

SHRI K. LAKKAPPA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the law and order situation in the country in general and in Delhi in particular is not satisfactory; and

(b) if so, the details thereof and the action taken or proposed to be taken by Government to improve the law and order situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The general law and order situation in the country was unsatisfactory. After the coming into power

of the new Government at the Centre and after the imposition of the President's rule in 9 States, there has been, improvement in law and order situation, including Delhi.

(b) A sense of fear and concern was created in the public mind on account of the increase in heinous sensational offences like murders, dacoities, robberies, chain snatching, etc. After the recent serious incidents in Narainpur, Parasbigha and Pipra the concerned States have been told to gear up their administrative machinery and to deal with all law and order situations in a firm and effective manner and to promptly book the culprits.

Steps have been taken to, re-organise and strengthen the Delhi Police set-up by providing additional man-power, equipment and vehicles. The Delhi Police has intensified patrolling, has strengthened surveillance of known criminals and has steeped up the externment of bad characters.

It is also proposed to discuss all aspects of law and order in a conference of Chief Ministers and Governors.

**Cheap Cloth Scheme**

239. SHRI RAMAVATAR SHASTRI:

SHRI K. M. MADHUKAR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to continue the cheap cloth scheme;

(b) if so, what is the present rate of production of cheap cloth by both private and public sector;

(c) what is the maximum retail price per metre for different varieties of cloth; and

(d) what measures are proposed to be taken for its effective supply?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) to (d). Under the cheap cloth scheme introduced in September 1979, a total quantity of 1000 million metres is expected to be produced annually. The maximum ex-mill price of cloth covered by the scheme is Rs. 4.75 per metre, maximum consumer price of which will be Rs. 6.33 per metre (which is inclusive of 25 per cent trade margin, excise, octroi, etc.). The mills have been directed to stamp the maximum consumer price on the cloth. The production of cheap cloth during September 1979 to December 1979 was of the order of 99 million metres by NTC mills and 148 million metres by the private sector mills. The supply of cheaper cloth is being done through normal trade channels of distribution with larger induction of cooperative sector. As the scheme has been introduced in September 1979 onwards, review for continuation will be done after judging the performance of the scheme in its first year.

Persons arrested for various Crimes in Delhi

240. SHRI KRISHNA PRATAP SINGH:

SHRI NIREN GHOSE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons arrested in Delhi on charges of various crimes during 1979-80 month-wise and how many of them have since been released on bail and how many are still in judicial custody; and

(b) whether it is also a fact that among the arrested persons there were certain police men also and if so, their particulars and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b). The number of persons arrested, those released on bail and those still in judicial custody is as follows:—

Name of Month	Persons arrested	On bail	Judicial custody
April, 79	2785	2733	52
May, 79	2980	2889	91
June, 79	2824	2759	65
July, 79	5262	5188	74
August, 79	3612	3533	79
September, 79	3061	2988	73
October, 79	3406	3323	83
November, 79	2838	2717	121
December, 79	3118	3025	93
January, 80	2442	2221	221
February, 80	2223	1880	343